

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1644**

TO BE ANSWERED ON THE 16TH MARCH, 2022/ PHALGUNA 25, 1943 (SAKA)

STATUS OF REQUESTS FOR ASYLUM AND CITIZENSHIP

1644. SHRI TIRUCHI SIVA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of asylum and citizenship requests from communities from China including Tibetans, Uyghurs, Mongolians and other democratic dissidents since 2019; and

(b) the status of those requests, including the number of requests accepted?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) and (b) India is not a signatory to the 1951 UN Convention relating to the Status of Refugees and the 1967 Protocol thereon. All foreign nationals (including asylum seekers) are governed by the provisions contained in The Foreigners Act, 1946, The Registration of Foreigners Act, 1939, The Passport (Entry into India) Act, 1920 and The Citizenship Act, 1955. Data on requests for asylum is not centrally maintained.

As per data available in the online citizenship module, 10 applications of Chinese nationals are pending for grant of citizenship. Further, 16 Chinese nationals have been granted Indian citizenship since 2007. Only nationality wise data is maintained. Community wise data is not maintained.